consult his family members, friends and associates and propose the names of these people to be elected. This circumstance would conclusively prove that what I had said is correct and there was never any intention or any thought of misleading the House or misleading the hon. Members. I had correctly stated the position and I stand by it.

MR. CHAIRMAN: The House stands adjourned till 2.00 P.M.

The House then adjourned for lunch at thirty minutes past one of the clock.

The House reassembled after lunch at two of the clock, The Vice-Chairman, (Shri M. P. Bhargava) in the Chair.

STATEMENT BY MINISTER RE COLLISION BETWEEN MADRAS-HOWRAH JANATA EXPRESS AND A GOODS TRAIN AT ANAPARTI ON 8TH MAY, 1968

THE MINISTER OF STATE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): information has been received that 38 Down Madras-Howrah Janata Express collided with the rear of Down Goods Train at Anaparti Station on Rajahmundry-Waltair Section of the South Central Railway at about 01.48 hours this morning. As a result of the collision, the engine of the 38 Down Janata Express and a parcel van marshalled next to this engine derailed and capsized and the brake van of the goods train as well as the wagon marshalled next to this derailed. brake van Two wagons of the Goods Train also deraildriver and a fireman of The 38 Down Janata Express died. Guard of the Goods Train and other employee along with two other unidentified persons have also died.

About 27 passengers travelling in the 38 Down Janata Express sustained minor injuries. The second fireman of 38 Down Janata Express sustained serious injuries and has been removed to Rajahmundry Hospital.

The General Manager, South Central Railway, the Chief Medical Officer, the Chief Mechanical Engineer along with other railway officers have proceeded to the site of the accident.

The cause of the accident is under investigation.

श्री सुन्दर सिंह भंडारी (राजस्थान): उपसभाध्यक्ष जी, वास्तव में इसके लिये क्या गब्द प्रयोग किया जाय यह कठिन हो रहा है। दुख का विषय है कि हमें समय २ पर रेल के ग्रन्दर एक्सीडेंट होने के समाचार मिलते हैं। इनका या तो यानिक कारणो या मानवीय कारणों के ग्राधार पर मोटा बंटवारा हो सकता है। कल भी कमेटी के सम्बन्ध में चर्चा हुई है। यह वात मैं भी मानता हूं कि किसी मंत्री के हट जाने मात्र से एक्सीडेंट का कोई इलाज नहीं होता । मुझे लगता है कि हमारे यहां कोई गृह मंयोग योग रहता है। प्राचीन काल में ऐसा या कि कुल देविया कुछ भक्ष्य लिया करती थी श्रीर जब तक उनका खप्पर नहीं भरता था नब तक बलिदानों की श्रंखला चलती थी। मैं केवल एक ही बात पूछना चाहता हूं कि मंत्री महोदय का एवरेज बन गया या नहीं, टोटल बना या नहीं बना कि जिसहा भक्ष्य लेकर रेल एक्सीडेंट्स की परम्पर: से प्रतिबन्ध लग सके

श्री बी० डी० खोबरागड़ (महाराष्ट्र) : ग्रापका कहना है कि मंत्री का बलिदान लेकर समाधान हो जायेगा ।

श्री सुन्दरसिंह भंडारी: समाधान नही।
मंत्री अपना पद छोड़े या न छोड़ें, यह उनके
फैसला करने का सवाल है। लेकिन इन चीजो
के बारे में कोई ऐमा पग या अनुष्ठान उठाए
जिससे इसका इलाज हो सके।

श्री गोडे मुराहरि (उत्तर प्रदेश) कल ही सदन में इसके बारे में बहस हो रही थी श्रीर सुबह एक श्रीर एक्सीडेट की खबर ग्राई है। एक तरफ तो सरकार की श्रीर से [श्री गोडे मुरांहरि]

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कहा जाता है कि हम एक कमेटी बना देते हैं जो इसके बारे में इन्क्वायरी करेगी। कई बार ये एक्सीडेंट हो चुके हैं, कई कमेटियां बैठ चुकी हैं और हमें भी बार बार उसी चीज को दोहराने में दिलचस्पी नहीं लगती।

श्री लाल बहादुर शास्त्री जब मंत्री थे तो एक दुर्घटना हुई श्रीर उन्होंने इस्तीफा दे दिया । उससे रेल दुर्घटनायों बन्द हुई या नहीं वह श्रलग बात है लेकिन उन्होंने श्रादणं कायम किया कि इस तरह की दुर्घटना हुई, जिम्मेदारी मेरे ऊपर है, मैं इस्तीफा देता हूं । उससे यह तो हुआ होगा कि जो भी रेल के कर्म-चारी उनके नीचे काम करने वाले होंगे उनके मन में कुछ तौ डर पैदा हुआ होगा कि जब मंत्री जा सकता है तो हमको भी सावधानी से वाम करना चाहिए । उन्होंने तो यह मिसाल कायम की, लेकिन उनके बाद कई रेलवे मिनिस्टर आए, कई दुर्घटनाएं हुई और एक भी मंत्री अगने पद से नहीं हटा । मैं जानना चाहता हूं कि इसकी जिम्मेदारी किस पर होगी ।

श्री शीलभद्र याजी (बिहार) : बस दुर्घटना हो जाय तो ट्रांसपोर्ट मिनिस्टर रिवाइन करे, रेल दुर्घटना हो जाये तो रेल मिनिस्टर रिजाइन करे, कैसी बात करते हैं आप ?

(Interruptions.)

श्री गोंबे मुराहरि: शीलभद्र याजी के दिमाग की यह खूबी है कि बस को ग्रीर रेल को एक ही स्तर पर रखते हैं ग्रीर रेल मिनिस्टर ग्रीर ट्रांसपोर्ट मिनिस्टर को एक ही स्तर पर रखते हैं। यह उनकी खूबी है वे जानें, लेकिन मैं इतना जानता हूं कि रेल मिनिस्टर सिर्फ रेलवे की देखभाल करने के लिए है ग्रीर रेलवे मिनिस्टर का काम यह है कि रेलों का चलन ठीक ढंग से हो ग्रीर जब रेल में इस तरह की दुर्घटनायें होती हैं, एक नहीं लगातार होती जाती हैं, पिछले तीन-चार महीनों में कई घटनाएं ही चुकी हैं

तो कोई न कोई उसके लिए जिम्मेदार होना चाहिए। अगर रेल मंत्री अपने को जिम्मेदार नहीं समझते तो मैं नहीं समझता कौन जिम्मेदार है। उनको आदर्श कायम करना चाहिए, वे हट जायें, कांग्रेस पार्टी में कई लोग हैं जो मिनिस्टर बन सकते हैं, मैं नहीं कहता कि अपोजीशन के किसी आदमी को मिनिस्टर बना दीजिए, कांग्रेस पार्टी के अन्दर कई ऐमे व्यक्ति हैं जिनको आप मिनिस्टर बना सकते हैं। इसलिए ये हटें और दूसरा कोई आए।

SHRI LOKANATH MISRA (Orissa): If accidents go on at this rate there would be no surprise if people in the country would start calling Mr. Poonacha as the Minister of Accidents.

SHRI CHITTA BASU (West Bengal): He has already become one.

SHRI LOKANATH MISRA: terday I did not associate myself with other Members who demanded for his head. Today I am feeling gradually convinced that at least one of the three should go. Who it is, I do not know. The person who is looking after the general administration of the Railways will have to go. Without his going, the toning effect that has to be set in the Railways will not come about. There is a remarkable difference, Sir, between the Railway Administration of the previous days and of this year particularly. Previously we could never conceive of so many accidents within such a short time. There must have been some indifference at some level in the Railway Administration. Which is that level and where is that person to be found who is responsible for these accidents? Can't the Minister of Railways locate this? As an outsider who has nothing to do with the Railways I can at least think about this and analyse and say that these accidents are concentrated in a particular area, in a particular number of Railways, may be Southern Railway, may be South Eastern Railway

or Northern Railway. Has the Minister categorised the Railways found out where the incidence of accidents is much more than in others and if so has he asked the concerned General Managers to satisfy him regarding the justifiability of being absolved from responsibility of such accidents or in the alternative to go? Has he done it? If he has not done it, if he does not take the head of one of the General Managers and set things right, he will probably have to sacrifice his own head.

SHRI B. D. KHOBARAGADE: It is a great tragedy that accidents are occurring every day. Only yesterday we had a discussion in the House on the accidents which took place in some other parts of the country and today we are informed by the hon. Minister of the accident which occurred near Rajahmundry. It is very essential that they should put a stop to such accidents. We were told that the Kunzru Committee had made a number of valuable suggestions and recommendations regarding safety of travel on Railways. I do not know what steps have been taken by the Railway Ministry to implement those recommendations and suggestions. I know that there is a Directorate of Railway Safety and in spite of that I do not understand how such accidents can take place. Shri Lokanath Misra said that at least one of the General Managers should go. I would say that the person who is in charge of the Directorate of Railway Safety should go. Normally whenever there is any accident, an enquiry takes place and only those subordinate officials, who were actually present near the spot, are severely dealt with. Personally I feel that the persons who are responsible for safety of travel, for periodical inspection and supervision to see whether all those formalities regarding safety of travel are observed or not, those higher officials, should also be held responsible. We only wake up the day when there is an accident. I do not know whether the higher

officials or the hon. Minister takes any action to see whether the instructions for safe travel are being followed and implemented by the subordinate officers or not. Therefore, it is the responsibility of the Safety Directorate and other officers to see that all the recommendations, instructions and suggestions are followed and implemented by all the subordinate officers. So, it is very essential that one of the higher officials must go. The hon. Minister should try to emulate the example of Lal Bahadur Shastri, who resigned at that time, because of a number of accidents that took place during his regime as Railway Minister. As Mr. Bhandari has pointed out, perhaps, to statisfy some Goddess, it will be necessary to sacrifice some person, so that we can save hundreds of lives which we are losing in such accidents. Therefore, it will be in the fitness of things if the hon. Railway Minister resigns because of these accidents.

श्री निरंजन दर्मा (मध्य प्रदेश): श्रीमन्, यह एक बड़ा गम्भीर मामला है और इसको साधारणतया नहीं लेना चाहिये। श्राज प्रात:काल पेपर्स में यह बात निकली थी कि हमारा मंत्रालय बहत तेज गाड़ियां चलाने के मूड में है ग्रीर तीन चार गाड़ियां इस प्रकार की चलाई जायेंगी जिनकी कम से कम 125 किलोमीटर गति होगी, इसी वक्त हमें यह डर हो गया था कि जो मंत्रालय साधारण 50 मील प्रति घंटे की रफ्तार से चलने वाली गाडियों का कोई मैनेजमेंट नहीं कर सकता वह तो एक्सीडेंट्स को श्रीर अच्छी तरह से निमंत्रण दे रहा है।

इसमें एक बात और ध्यान रखने लायक है कि जो कुछ भी सुझाव इस सदन में दिये जाते हैं उनकी रेल मंत्रालय बिल्कुल परवाह नहीं करता । एक दूसरी बात यह है कि हमको कई स्टेशन मास्टरों ने यह वात बताई है कि हमारे लिये ग्रधिकार इतने कम दिये गये हैं कि किसी एक मामली कुलो से भी हम बात नहीं कर सकते। उसके लिये भी हमको डिवीजन में जाना पड़ता है। तब

श्रि निरंजन वर्मी हम कोई किसी प्रकार की कार्यवाही कर सकते हैं, तो नीचे के जो कर्मच री हैं उन पर से होल्ड बिल्कुल हट गया है और इसलिये उनकी ग्राज्ञा नहीं मानते हैं । रेलवे मंत्रालय ने शायद इस पर विचार किया हो लेकिन हम:रा ऐसा ख्याल है कि आज तक किसी भी मंत्री के समय में जैसे कि हमारे इन मिल्न के समय में एक्सीडेंट्स हुए है एकपीडें उन श्रमी तक इतने हए । एक दो मिलों ने कहा कि किसी विशिष्ट ग्रधिकारी को त्यागपत्र देना चाहिये लेकिन हमारा ऐसा ख्याल है कि मंत्रालय में जो मंत्री रेलवे के इंचार्ज हैं उन सब को इस्तीफ़ा देना चाहिये और यह कि उनके इस्तीफा देने से कोई प्रभाव नहीं पड़ेगा यह बात ठीक नहीं है । अवश्य ही इस्तीफ का प्रभाव पडता है क्योंकि जब इन बातों के ऊपर बड़े-बड़े मंत्री चले जाते हैं तो कर्म-चारियों स्रीर स्रधिकारियों पर भी इसका प्रभाव पड़ेगा कि वह भी जा सकते हैं स्रौर इस प्रकार रेलवे मंत्रालय में जो गल्तियां होती हैं श्रौर उन गल्तियों से जन श्रौर धन की जो हानि होती है उससे बवा सकका है।

श्री ज० पी० यादव (बिहार): माननीय उपसभाष्यक्ष महोदय, मैं पहला विचार तो यह रेल मंत्री के सामने रखना चाहता हूं कि जब मैने पढ़ा कि रेल मंत्री यहां पर इसके बारे में एक स्टेटमेंट देने वाले हैं तो नैन समझा कि वह आयोंगे। जहां पर ऐसे अवसर पर यह बातें होती हैं कि रेल मंत्री अपना इस्तीफा दाखिल करे वहां पर में समझता हं कि इतनी भी जिम्मेवारी उन्होंने नहीं ली। वैसे राज्य मंत्री को उनका स्टेटमेंट देने का अधिकार है लेकिन हम यह सोचते हैं कि ऐसे जिम्मेवारी के समय पर वह उपस्थित हो कर ग्रपना वक्तव्य देते ग्रीर सदन की स्थिति से अपने आप अवगत होते और अगर अपनी जिम्मेदारी से अवगत होते तो यह समझते कि सचमच यह एक गम्भीरतम जिम्मेदारी

है ग्रौर क्या इन एक्सीडेंटस को रोकने का कोई उपाय नहीं है और नहीं है तो वे रिजाइन करे। मेरा तो यही पहला चार्ज है कि उन्हें ने सदन को कांफिडेंस में लेने और सदन की स्यिति को जानने के मौके का कोई लाभ नही उठाया है।

दूसरी बात यह है कि चाहे कितने भी एक्सीडेंट्स हां श्रीर कितने भी ग्राश्वासन क्यों न दें लेकिन वस्त्रस्थिति श्राक्ष्वासन तक ही सीमित रह जाती है। मैं उदाहरणस्वरूप श्रापके सामने एक लखीसराय रेलवे स्टेशन, जो ईस्टर्न रेलबे में है का उदाहरण देना चाहता हैं। मंत्री महोदय ने उस दिन उस बारे में -जवाब भी दिया था । म्राप यह म्राश्वासन देते हैं कि इसमें रेलबे का दोष नहीं है, मरने वालों का दोष है जो चले जाते हैं अपनी जान की बाजी लगा कर ग्रीर कट जाते हैं। सिर्फ एक थोड़ा सा सुझाव वहां का था, सारी जनता श्रीर सब का यह विचार है कि क्यूल स्टेशन श्रीर लखीसराय स्टेशन के बीच में क्यल नदी के ऊपर पूल है और नीचे को जा रोड है वह लगभग 50 फीट नीचे को है इसलिये चलने का रास्ता, जो रोड है वह समतल नहीं है ग्रीर प्लेटफार्म संक्वित है ग्रीर ऊपर पुल भी संगुचित और बेकार है श्रीर उसका एक हो ग्रालटरनेटिव हो सकता है कि रेलवे स्टेशन को पश्चिम की म्रोर एक फलींग हु कर ले जाया जाये। उसके पास दो सौ चार सौ गज जो भी जहां तक रेलवे की जमीन है उधर जो गया को लाइन गई है श्रीर पटना को लाइन गई है उस बीच की लाइन में जा कर के स्टेशन बनाय तो ये एक्सीडेंट्स बच सकते हैं। लेकिन जब मैंने उस बात को उचित बताया तो प्लेटफार्म, कर्व ग्रादि का जवाब तो दे दिया गया पर रेलवे स्टेशन को पश्चिम की तरफ हटाने का जवाब नही दिया । तो जो वस्तुस्थिति है एक्सीडेंट्स को बचाने के लिये उस पर ध्यान नहीं देते ग्रीर उसको नहीं बचाते । इसलिये मेरा मंत्रालय से

निवेदन है कि जो भाश्वासन वह दें उसको वह कार्यान्वित तो करें ग्रीर ग्रगर कार्यान्वित न करें ग्रीर यह सब एक पैरेफरनेलिया की तरह से ही कर लें तो फिर इससे न तो एक्सीडेंट्स रकेगा और न जन-धन की हानि ही रकेगी।

Statement

SHRI K. DAMODARAN (Kerala): Sir, I am sorry the hon. Railway Minister has not revealed to us anything more in his statement than what has appeared in the PTI bulletin. Normally whenever there were such accidents at least there was a sense of sorrow and a feeling of anxiety. Now, everybody seems to have become callous and unperturbed by such accidents. The minimum that the Railway Minister can do is rush to the place of accident, as soon as he gets news of an accident, go there personally, take the next plane, make some personal investigation, come back and do something for the future. Even that is not being done. What is the use of complaining and There is no use of making crying? complaints at all. At least the Minister can go there, see the persons who are there and at least he must have some feeling for the people who die. Even that is not done. What can they do? I do not expect they will do anything except making some statements and promise some enquiries which will never come about.

SHRI BANKA BEHARY DAS (Orissa): From the statement of the Railway Minister which he has made today or he made yesterday about that accident near Madras it seems that the Railway Administration is not at all concerned about such targic accidents that are taking place practically three or four times every month, and the more the accidents we are having in India it seems the more the Railway Board is being strengthened, as if by strengthening the Railway Board, by having more Members on the Railway Board or having more officers as they have done during the last Railway Budget the accidents can be averted. The Minister may say that after the report

usually a Committee is set up and the usual enquiry will be there. they will say it is human failure or mechanical failure. But shall we wait for this Committee's report and allow these passengers to be killed like this or the railway staff? In this particular accident as I saw in the press also, the express train dashed against the goods train which was standing on the railway station. Absolutely it might be a human failure also. I want to know from the Minister, is he going to wait for that Committee which has been set up to give its report—it may give its report after two years-or is he going to enquire into the particular accident and see whether there is more workload on the railway staff as a result of which the human failure is occurring? We know that some time back there was the station masters' work-to-rule movement. Others also had their movement. Everybody is feeling in the lower rungs that there have been more of workloads, whereas in the hierarchy of the Railway Administration more officers are being inducted. That is why I am requesting the hon. Minister that instead of taking all these things lightly—from today's statement yesterday's statement it is obvious that he will go to the place-he should see whether it is a case of human failure and, if so, whether it is a question of the workload on the lower staff for which these failures are occurring, so that we passengers who travel in the Indian Railways, who have been gradually losing faith and confidence in the Railway Administration, are at least able to have safe travel in the Railways.

SHRI K. CHANDRASEKHARAN (Kerala): Mr. Vice-Chairman, it is only this morning that we read in the newspapers that from the 2nd of October they are going to increase the speed of some of our Express trains to 120 kilometres per hour and that within a few months thereafter more Express trains will go at 100 kilometres per hour. With the present standard of efficiency and maintenance of our Railways, I fear that we are out for more serious and greater accidents seeing the way in which even at the present speed the trains are running they are getting into accidents. I am not saying anything against a particular Minister or a particular Ministry, but from the way the Railways are functioning today the Railway system, I must say, constitutes a very badly managed State undertaking if not the most badly managed of the public undertakings in this country. It is not only dangerous to travel in a train, it has become irksome, it has become inconvenient, it has become disturbing, if I may say so, to travel in a railway train. There is no water, there are no lights, there are all sorts of small things going about in the compartments of most of these trains, so that you are out for accidents and while awaiting accidents you are always disturbed. I must say therefore that before increasing the speed of our trains we have got to see that we maintain a minimum standard of efficiency and maintenance, and for this purpose a general probe into the working of the Railways is necessary, and I would very seriously suggest the immediate constitution of a Parliamentary Committee for the purpose of going into all these aspects so that not only accidents will be averted because people will have to see that there are no accidents from the point of view of both the staff and the public, but the people who are the users of these trains are able to use them in a proper and comfortable manner.

Sir, just a few words more. cause of the accident has not been stated by the hon, Minister, but believe, Sir, that it can only be a human failure or a technical failure. Etiher way it is bad enough. of our through carriages particularly those being used for long distance trains, I say, are not being attended to. I have it from the members

of the railway staff that there is no time spent or available for looking into these through carriages, and most of them therefore are running at great risk. The condition of some of the tracks which I know of are extremely bad. During the course of the last two months on the Cochin-Shoranur line there have been already three derailments, and it is said that we are out for more derailments because the condition of the track is extremely bad. I submit therefore that all these matters will have to be immediately gone into at a very high level, and that level can be reached only at the level of a Parliamentary Committee.

by Minister

Before I sit down I offer my heartfelt condolences to the families the bereaved and their dependants.

श्री शीलभद्र याजी : वाइस चेयरमैन साहब, जो भी रेल की दुर्घटना होती है उससे सदन को और नारे देश को बहुत दख होता है। दुर्घटना क्यो हो रही हैं इस पर विचार करने की आवश्यकता है। एक वजह यह भी हो सकती है कि देश में इस तरह के तत्व हैं, एलीमेंट हैं, जो चाहते है कि हमारे रेलवेज के मावागमन मे भ्कावट हो, चाहै वह तत्व प्रो-पाकिस्तानी हों, या प्रो-चाइनीज हों, एन्टी-नेशनल हों। इसके साथ साथ रेलवे के मुलाजिमों मे से कुछ ऐसे लोग हैं जिनको इतना काम करना पड़ता है कि जो उनकी ताकत के बाहर है, स्टाफ की कमी होती है। यह तो रेलवे मंत्रालय ने कर दियां कोई वहाल भी नहीं होगा लेकिन मैं जानता हूं कि एक एक रेलवें कर्मचारी को 14 घंटे, 18 घंटे काम करना पड़ता है। ग्राखिर वे भी इन्सान होते हैं। जब रेलवें का इतना विकास हो रहा है 'उसमे कहा जाये कि भरती नहीं होगी। इस तरह की तो चीज हो रही है, इसमें गहराई मे जाने की म्रावश्यकता है भौर इसकी जांच होनी चाहिये। यदि टीक से आंकड़े देखे तो बनिस्वत भारत के श्रौर द्सरे देशों मे ज्यादा एक्सीडेंट्स

होते है। स्रभी चन्द्रशेखर जी ने कहा कि रेलवें के नाम से लोग डर गए लेकिन मैं तो कहता हं कि इस हिन्दस्तान में कितने ही एक्सीडेंटम हों लेकिन भीडभाड बढती ही जाती है। यह टीक है कि जो एक्सीडेंट्स के लिये रेम्पोंसिबल हैं, दोषी हैं, उनको हटाना चाहिये, लेकिन मैं पूछना चाहता हं कि क्या साल में पचाम रेलवे एक्मीडेंटम हो जायें तो क्या पंचास मिनिस्टर रिजाइन करें। बहादर गास्त्री जी का इरादा कुछ हो लेकिन यह काम उचित नहीं। मैं समझता हं रेलवे मिनिस्टर इस चीज की बिना पर इस्तीफा करे, यह पहले दरजे की बैवकफी होगी स्रौर इस तरह की बात को मानने की कोई जरूरत नहीं है कि कहीं एक भी रेल एक्सीडेंट हो जाये तो मिनिस्टर रिजाइन कर दे। भने ही इस तरह की बात कहने वालों का इरादा यह हो कि इससे तमाम जितनी रेलवे है उसमें असर पड़ेगा, मगर हम देखें तो ये रेलवे एक्सीडेंट्स दूसरे देशों में भी होते रहते हैं, उससे इस देश में कम होते हैं। इसलिये मदस्यों को यह मांग करना वाजिब नही है। में समझता हूं यह बुद्धि से दूर की बात है, बढ़िमानी की बान नहीं है कि कोई रेलवें एक्सीडेंट हो जाये तो रेलवे मिनिस्टर इस्तीफा दे दे। इससे काम चलने वाला नहीं है...

श्री लोकनाथ मिश्र : तो क्या होने से काम चलने वाला है ?

श्री शीलभद्र याजी : यह श्रापका जन संघका व्यु है। ग्रभी भंडारी जी ने कहा कि कालीदेवी को यह चाहिये, वह चाहिये।

श्री सुन्दर सिंह भंडारी: चाहिये नहीं कहा। मांग रही है यह कहा।

श्री शीलभद्र याजी: यह जन संघ का पुराना खयाल है। मैं चाहता हूं कि वह अपनी बुद्धि को ठीक करे। यह बुद्धिमत्ता का काम नहीं है, बद्धि से दूर की बात है कि यह कहें कि मिनिस्टर रिजाइन करे। मैं ममझता हं मिनिस्टर ही बेवकूफ है जो रिजाइन करे।

श्री गोडं मराहरि: कौन बेवकफ है? (Interruptions)

श्री जे॰ पी॰ यादव (बिहार) : मेरी ग्रन्यति है रेलवें के एक्सीडेंटम पर एक ही आदमी ने रेजिगनेशन दिया है और वह हैं हमारे स्वर्गीय लाल बहादुर शास्त्रो जो हमारे भतपूर्व प्रधान मंत्रो रहे है और माननीय सदस्य ने अभी कहा है ऐसे लोग जो रिजाइन करते है वह बेवकफ

श्री शीलभद्र याजी : वह श्रापकी बेवक्फी के फेर मे रिजाइन करेंगे।

श्री जें पी वादव : उनको ऐसे शब्दों की वापस लेना चाहिये। एक विशेष व्यक्ति पर उन्होंने जो स्राक्षेप किया उसके लिए मेरा आग्रह है कि उस शब्द को वापस लेना चाहिये. . . (Interruptions)

श्री शीलभव्र याजी : मैंने कहा उचित कदम नही था। मैंने बात कही वह यह कि जो कोई मांग करते हैं मिनिस्टर रिज़ाइन करे वह मेम्बर भी बुद्धिमना से दूर है और वह मिनिस्टर भी। इसलिये वाइस चेयरमैन साहब, इसमें बहुत गहराई से जाने की जरूरत है। जो लोग यहां पर इस तरह की अनाप-शनाप बातें कह कर पैसेन्जरों को भड़काते है उनको यह मांग करनी चाहिये कि रेलवे म्लाजिमों की सुख-सुविधा ग्रीर सहलियत में बढ़ोतरी होनी चाहिये और श्रोवर टाइम काम कराने की प्रैक्टिस को दूर करना चाहिये, कोशिश करनी चाहिये श्रीर जो नयी भस्ती हई है उनमें जो डिम-सैटिसफैनशन है, जो ग्रसन्तोष है उसको दूर करना चाहिये। जो प्रो-चाइनीज एलिमेंट है, प्रोपाकिस्तानी एलिमेंट है, जो यह चाहता है कि देश में गड़बड़ी हो जाये, उनको दबाने की जरूरत है। हमारे यहां रेलों में जो दुर्घटनाएं हो रही हैं, उससे घबडाने की बात नहीं है क्योंकि दूसरे मुल्कों में हमारे यहा मे ज्यादा दुर्घटनाएं होती है। इसलिए मैं चाहता हूं कि इस मामले में हमें मोच विचार कर स्थिति को सुधारने की कोशिश करनी चाहिये।

श्री प्रेम मनोहर (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय. 1966 में जब मैं रूमानिया गया था. तो एक दिन मैंने ग्रखबार में देखा कि एक एक्सीडेंट हो गया है जिसमें 8 स्रादमी मर गये हैं। उसी ऋखबार में मैंने यह भी देखा कि मिनिस्टर ने रिजाइन कर दिया है और इस संबंध में इन्क्वायरी का ग्रादेश दिया गया है। हर डेमोकेटिक कंदी में, हर सोशलिस्ट कंदी में यह प्रया है कि जब कभी भी वहां पर रेलवे में एक्सीडेंट होता है तो मिनिस्टर रिजाइन कर देता है। लेकिन मैं यह कहना चाहता हं कि रिजाइन कर देने से समस्या का हल नहीं निकलता है। श्रभी हमारे एक मित्र ने कहा कि अगर हर एक एक्सीडेंट में मिनिस्टर रिजाइन करेगा. तो कितने मिनिस्टर रिजाइन करेंगे। इस संबंध में मेरा निवेदन यह है कि हमको इस संबंध में कोई लिमिट निर्धारित कर देनी चाहिये ग्रगर 10 या 20 एक्सीडेंट हो जाते हैं तो उसके बाद मिनिस्टर को रिजाइन कर देना पडेगा।

Statement

म्राजकल हम यह देखते हैं कि जब कोई एक्सीडेंट होता है ग्रीर उस पर ग्रपोजीशन वाले जो कुछ कहते हैं तो सरकार की स्रोर से उस दुर्घटना के संबंध में एक इन्क्वायरी कमेटी बिटला दी जाती है ग्रीर इस तरह से सारी बात समान्त हो जाती है। मेरा निवेदन है कि इस तरह से काम नहीं चरेगा। हमें बास्तविकता पर विचार करना चाहिये और देखना चाहिये कि हमारे काम पर कहां कमी है। जो ग्रादमी ग्रपने काम में ढील करता है, जिसके द्वारा गलती होती है उसको सजा दी जानी चाहिये। मैं ग्रापको कानपुर स्टेशन की एक बात बतलाना चाहता है। मैं परसों कानपुर से भ्राया हूं। मैंने वहां पर देखा कि किसी भी नल में पानी नहीं है। मैंने इस चीज की रिपोर्ट वहां के स्टेशन पर लिखी है ग्रौर इस संबंध में स्टेशन मास्टर से भी मिला भीर उनसे कहा कि किसी भी नल में पानी नहीं है। पस पर उन्होंने कहा कि क्या करे, तीन दिन से हमारे ट्यूब वैल्स फैल हो गये हें ग्रीर दूसरा ग्राल्टरनेटिव हमारे पास नहीं है। इस पर मैंने कहा कि श्रापके पास तो मबेबल ट्रोलीज हैं ग्रीर ग्राप 8 ट्रोलीज के जिये सारे स्टेशन में पानी का प्रबन्ध कर सकते हैं क्योंकि कानपुर बहत बडा स्टेशन है। इस पर उनका उत्तर था कि मेरी बात कोई नहीं सनता है। जो छोटे काम करने वाले कर्मचारो हैं वे भी मेरी बात नहीं सुनते हैं। फिर मैंने उनको समाव दिया कि ग्राप इस चीज के बारे में किसी को कांद्रैक्ट दे दो श्रीर दस. दस रुपये के हिसाब से सारे स्टेशन में दोली के जरिये पानी पहुंच जायेगा। मैंने इस संबंध में स्टेशन मास्टर के पास शिकायत भी लिखी है। उनका कहना था कि छोटे कर्मचारी हमारी बात को नहीं मानते हैं। इसलिए मेरा निवेदन है कि हमें गम्भीरता पूर्वक विचार करना होगा कि हमारे काम में जो शिथिलता आ गई है उसको कैसे दूर किया जा सकता है। यह सवाल अयोजीशन स्रीर देजरी बैंचेज का ही नहीं है सारे देश का यह सवाल है; ग्रगर हम यहां पर निर्णय लेते हैं कि मिनिस्टर रिजाइन नहीं करेगा, तो इसका असर छोटे कर्मचारियों तया दूसरे कर्मचारियों के ऊपर भी पड़ेगा। जो बड़े कर्मचारी हैं उनके ऊपर भी इसका ग्रसर पड़ेगा। मेरा एक सजेशन है कि परिवार नियोजन का काम रेलवे मिनिस्ट्री के स थ मिला दिया जाना चाहिये ताकि इससे काम ग्रधिक तेजी से हो।

SHRI S. S. MARISWAMY (Madras): Sir, I give my full support to the view of the hon. Shri Chandrasekharan who just now said that a small Committee consisting of Members of both Houses should go into the working and condition of the Railways. It is the only remedy that we can suggest now. There are so many defects in almost all the railways. If you talk to the railwaymen, if they are free, if they are not in the company of higher authorities, they give out so many reasons; when we go

along with the officials, they keep mum. So the best remedy is, you appoint a small Committee to go in detail into the working condition of the railway employees.

Secondly, I want to say on the point that some of the Members from this side are urging for the resignation of the hon. Minister of Railways, Shri Poonacha, and his deputy. This is not such a thing that has suddenly developed, it has become a natural phenomenon; ever since we came under the Congress rule, this has become a day-to-day occurrence. During the period when Shri S. K. Patil was the Railway Minister, there were 346 accidents in a year of 365 days and we had to console ourselves that it had become a part of our life. It is not the blood of Shri Poonacha or Shri Parimal Ghosh which is the answer; the answer for that is, appoint a small Committee consisting of Members of both Houses. They must go and visit every station and find out the real cause, should go into the working condition of the employees, the condition of the rolling stock and a number of other things. That is the only remedy. The Committee must come and submit its Report and the Government must come forward; with an assurance that they will act upon the recommendations of the Committee. That is the only thing that I want to say.

SHRI MULKA GOVINDA REDDY (Mysore): These railway accidents have become a daily occurrence. It it a disgrace that these things are happening. As Shri Mariswamy has just now said, 360 accidents occurred in a year during which Shri S. K. Patil was the Minister in charge of Railways. And now they are occurring daily. People are afraid of travelling by trains; so much so they have lost confidence in the railways. And our Ministers, in spite of the demands made in both the Houses, have not got the grace to resign. They are small men, they cannot follow the example set by the late Shri Lal Banadur Shastri. Even Shri Ajit

Prasad Jain, when there was criticism of his Ministry when he was in charge of Food, resigned. But there are so many other Members in the Congress Party who are competent to take up the Railway Ministry; they are all waiting in the queue. They have come here after finishing their Governorships and Chief Ministerships in the States. So, there is no dearth of competent men to come to occupy the Railway Ministry. If the Minister of Railways and the Minister of State for Railways have not got the courage and grace to resign, Parliament should dismiss them, and we should not show any mercy. cannot play with the lives of our Indian people. We should take very stringent action in this mattter. We cannot be silent spectators when these things are happening daily. There is so much of inefficiency and incompetence in the Railway Ministry. Whether the Railway Minister is directly responsible or not, he must bear the constitutional responsibility for these accidents. When there was the adverse finding of the Commission in the Mundhra against him, even Shri T. T. Krishnamachari had to resign, and he resigned. The Railway Minister and the Minister of State for Railways should resign. If they do not, Parliament should take that stringent measure of dismissing these ministers.

SHRI S. S. MARISWAMY: The entire Cabinet must go.

PANDIT S. S. N. TANKHA (Uttar Pradesh). Sir, it is indeed a matter of deep regret that so many accidents are taking place very frequently. After all, it has to be found out as to why accidents occur so often now and why they were not taking place before with such a frequency. Only yesterday, the Minister told us that out of the 500 recommendations made by Dr. Kunzru's Committee in their Report, 350 or so have been accepted and 150 remain to be accepted, which are still under consideration, I would like the Minister and the Railway Ministry to carefully go into those re-

[Pandit S. S. N. Tankha]

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commendations and see whether those recommendations there is any such thing which, if it had been implemented, could have prevented any of the accidents which have recently taken place. If they are not of such a character as could have prevented these accidents, the matter is different. But if by implementing those recommendations it was possible to prevent any of these accidents, then it is of the utmost importance that those recommendations are implemented at once whatever the implications or the cost of implementing those recommendations may be to the Government and the Railway Ministry. Personally, I do not think that the resignation of the Minister will help matters in any way. When the late Lal Bahadur Shastri resigned, personally I was very sorry for it because I knew that his resignation would not make much difference in the working of the Railway Ministry. It is perhaps the men who are really responsible, those who are in charge of those matters who should be held responsible. For instance, the officer who may be charged with railway safety should certainly be brought to book for such accidents. He should take steps to see as to which other related officers of his are responsible and they should jointly find out ways and means why such accidents occur. That is my submission.

SHRI B. T. KEMPARAJ (Mysore): Mr. Vice-Chairman, I wonder at the way in which Members of the Opposition are making a fuss over the matter . . .

DAHYABHAI V. PATEL SHRI (Gujarat): Fuss?

SHRI B. T. KEMPARAJ: . . . on the ground that the Minister should resign . . .

SHRI SUNDAR SINGH BHAN-DARI: This very attitude is objectionable.

SHRI B. T. KEMPARAJ: . . that accidents are mainly due to mis-

measure. All this is to create scene before the hon'ble House. Because there is an accident, it does not call for the hon. Minister's resignation.

by Minister

Sir, accidents may be due to several causes. It is necessary in the interest of the public and also the country to see that necessary steps must be taken to safeguard against occurrence of accidents. Even if the hon. Minister now resigns and goes away, some other Minister will come. He will not be in a position to see that no accident occurs.

Sir, accident is an act of nature which may be due to several caus-

SHRI LOKANATH MISRA: of nature.

SHRI B T. KEMPARAJ: . . Therefore, the hon. Members on the Opposition should realise that accidents tend to occur while the vehicles are in motion. After all, nobody can check it. Nobody can check the screws or failure of break while the vehicle is in motion. There are several mechanical processes which nobody is in a position to check. Therefore, the hon. Members on the Opposition must know that accidents occur while vehicles run on the Railways. The Minister cannot go and see the happening of an accident which is a thing beyond the control of any human being. Therefore, the Opposition Members should realise that mere resignation by the Railway Minister will tantamount to prevention of occurrence of accidents.

LOKANATH MISRA: great contribution from Mysore.

SHRI B. T. KEMPARAJ: On the other hand Sir, some hon. Members on the Opposition were wise enough to suggest that there may be a Committee constituted to go into the matter to find out why these accidents are occurring every now and then. here and there, and if it is found that there is something within the human control it should be rectified. Therefore, I vehemently oppose the suggestion that hon. Ministers should resign.

SHRI PARIMAL GHOSH: Mr. Vice-Chairman, Sir, it is with deep regret and profound sorrow that rise to answer some of the points that have been raised in this House in connection with this particular railway accident.

Sir, it is unfortunate on my part that only yesterday I had to answer a Calling Attention notice in connection with another accident and again today I am here to answer the cause of another accident. Sir. I can understand and realise the concern of the hon. Members. But when in this debate a number of points have been raised, I would like to clear some of them. I would wish that Members try to bear with me and understand the exact position as it is today.

Sir, yesterday also I had mentioned about the trend of some of the accidents that have taken place the course of this one year. In most of the accidents, we have found out, these are stations where we do not have modern gadgets and sophisticated items. Still there are stations where we do have all these modern gadgets.

As I was mentioning yesterday, the accident that took place at Yalvigi on the Southern Railway, it occurred on a station where we do not have modern gadgets and the cause of the accident on preliminary investigation it was found out, was that the station staff responsible to receive a particular train on a particular line were mistaken. On these stations also arrangement is that unless and until three people, who are responsible to admit a train, combine together to make a mistake, an accident cannot happen. In the case of Bharwari, the accident that took place on the Kanpur-Allahabad section, we have all the modern gadgets So the question the staff committing a mistake did not arise on that station. Then how did this accident take place? In spite of the station having all these modern gadgets, it was the driver of the train who disregarded the signal and met with an accident. Now, as I explained and the was raised yesterday also-it is not enough to have modern, sophisticated equipment to eliminate accidents because it is the man who will have to operate this equipment.

by Minister

Yesterday also I mentioned the trend of accidents due to reasons, due to human failure and due to mechanical failure. Sir. about 72 per cent, of the accidents that have taken place were by human failure, and about 11 per cent, of them were caused by mechanical failure.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Why is there human failure?

SHRI PARIMAL GHOSH: coming to it. Sir, the main point that we have to consider is whether the accidents are on the increase or are they on the decline. That is the point which we must consider.

SHRI MULKA GOVINDA REDDY: Nobody will believe you.

SHRI PARIMAL GHOSH: is Tt. not a question of believing me, These are things which are already there, and the hon. Members are at liberty to examine them.

SHRI SUNDAR SINGH BHAN-DARI: This is a question of theory and percentage.

SHRI PARIMAL GHOSH: is Τt a question of the number of accidents that are taking place today. (Interruption by Shri J. P. Yadav). You have had your say. Now let have my say. Even if we take the year 1959, the total number of accidents in that year, taking all sorts of accidents together, was about 16,000. while today in 1967-68, taking all accidents together, the number is about 5,889.

AN HON. MEMBER: And the number of deaths?

SHRI PARIMAL GHOSH: The number of deaths has nothing to do with an accident. In one accident the casualty might be a hundred while in another accident of a similar nature we may escape any casualty.

SHRI MULKA GOVINDA REDDY: Sir, the Minister is misleading. It is well known that some accidents, which are called accidents, are actually not accidents. In that way some accidents might have occurred and the number might have been reduced. But the fact remains that the number of accidents that have occurred is much more.

SHRI PARIMAL GHOSH: I am coming to that point. Member has mentioned about consequential accidents in which category are included collision, derailments, trains running into roads etc. These are accidents where the possibilities of casualties are much more. If we consider such accidents from 1960 till today, we will find that the number of accidents has come down to almost half today. It is not only the question of the number of accidents, Sir. We have to take into consideration that the train kilometer has doubled and the number of accidents has been brought down to half. can appreciate one thing, Sir, logic is no solace to those persons who have lost their lives and I can very well understand the amount of bunching of accidents today. I am not giving any explanation for these things. But I will try to explain to the hon. Members. Let us try to understand the Railway operation. Today we have above six-million people travelling every day on the Indian Railways and we carry about 5,52,000 tonnes of goods from one part of the country to the other parts. We are employing about 13½ lakhs of people working in different places in varying climatic conditions. This is the magnitude of the picture in which we have to consider an accident, am not giving an explanation for all these things. I appreciate that this is unfortunate that this thing has

happened. The causes of accidents are under investigation.

Another point mentioned by hon. Member there is the speed the trains which we are now thinking of introducing. None of the accident that have taken place is due to high speed. The result of the impact of the accident would be almost same whether the speed is 25 miles per hour or 40 miles per hour. And when we are thinking of running high speed trains, we are conscious of the strain on the track. And the tracks on which high speed trains will be run are being thoroughly examined and they will be certified and passed by the Commissioner of Railway Safety who is not under the Ministry. Another Railway that has been raised is about resignation of the Railway Minister. Sir, this point was raised yesterday also and I have also replied to that. If the exit of the Railway Minister will eliminate railway accidents, certainly the Railway Minister should go. But after all, this is a challenge that the Railway Ministry is supposed to meet. I consider that if Railway Minister resigns and goes away, that would be the easiest way of escaping and shirking the responsibility. I do not have any faith in that. I do not believe in that.

SHRI LOKANATH MISRA: That is subjective consideration.

SHRI PARIMAL GHOSH: Regarding the other points that have been mentioned, about the working hours and so on, these points definitely . .

SHRI K. DAMODARAN: Do you accept the challenge?

SHRI PARIMAL GHOSH: Of course, I accept the challenge. Certainly I do not believe in resignation.

The point that was mentioned is that we must try to find out the causes of the human failures. Sir, this is a very important point which is agitating our mind also, and that is why we have constituted a Com-

mittee consisting of technical people, the union people, the officials and others. They are now going into the details of all these things and in the recommendations of that Committee, all these things will definitely be taken into consideration. Thank you.

ANNOUNCEMENT RE ARREST OF SHRI GOLAP BARBORA, MEMBER OF RAJYA SABHA, IN NEW DELHI

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have received a letter from the Sub-Divisional Magistrate, New Delhi, which reads as follows:

"I have the honour to inform you that I have found it my duty in exercise of my powers under section 64 Cr.P.C. to direct that Shri Golap Barbora, Member of the Rajya Sabha, be arrested under section 188, I.P.C., for violation of prohibitory orders promulgated under section 144, Cr.P.C. at Patel Chowk, New Delhi, and shouting anti-Kutch Award slogans at about 1-40 p.m. today, the 8th May, 1968.

Shri Golap Barbora, Member of the Rajya Sabha, was accordingly arrested at Patel Chowk, New Delhi, on 8-5-1968, and is being produced before the Judicial Magistrate for trial."

SHRI SUNDAR SINGH BHAN-DARI (Rajasthan): Mr. Vice-Chairman, Sir,

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You want to make a submission on this information?

श्री सुन्दर सिंह भंडारी मेरा निवेदन है कि सत्याग्रह पालियामेट के सामने हुग्रा था, सत्याग्रह गाँतिपूर्ण था, लेकिन फिर भी ग्राज वहाँ पर घुड़मबार पुलिस खडी थी। मेरा निवेदन ह कि जब सत्याग्रह चल रहा है एक राजनीतिक सवाल पर चल रहा है ग्रीर देश भर से मत्याग्रही यहाँ पर शान्त प्रदर्णन करें पालियामेट के सदस्यों के सामने इस कच्छ के फैंमले पर ग्रापने विचार रखने के लिए

स्रा रहे है, एक मैमोरैंडम देना चाहते हैं। स्रगर वे किसी का उल्लंबन करते हैं तो उनको गिरफ्तार किया जाय लेकिन घुड़सवार पुलिस वहाँ पर हो इसकी मैं कोई स्रावश्यकता नहीं समझता। स्रौर मैं चाहूंगा, श्रापके द्वारा, कि गृह मंत्रालय इस बात की व्यवस्था करे कि प्त्याग्रहियों के प्रति सत्याग्रह की भावना के स्रनुसार ही व्यवहार किया जार।

श्री गोड मराहरि (उत्तर प्रदेश): मैं श्रापसे सिर्फ यही निवेदन करना चाहंगा कि कच्छ फैसला विरोधी म्रान्दोलन कच्छ से दिल्ली तक पहुंच गया है और ग्राज श्री मोतप बरबोरा ही नहीं बल्कि करीब 150-200 लोग गिरफ्तार हुए पालियामेंट के वहत करीव। मैं सरकार से यह उम्मीद करता था कि यहाँ पर आकर वह इसके बारे में कोई बयान देगी। कच्छ एवार्ड के विरोध में जो सारे देश में ग्रान्दोलन हुग्रा है ग्रीर हो रहा है जो वातावरण देश मे है उसको सरकार को ध्यान मे रखना चाहिए ग्रीर सदन को भ्रवगत कराना चाहिए कि कच्छ एवार्ड के बारे मे उसने ग्रपना फैपला बदला या नही। ग्रगर नहीं बदला है तो सत्याग्रह चालू रहेगा और अगर चालू रहा तो देश मे ऐसी परिस्थिति उत्पन्न होगी जो सरकार अपने काबू मे रख सकेगी या नहीं, मैं कह नही सकता । इसलिए मै भ्रापके जरिए यह निवेदन करना चाहता हूं कि सरकार यहाँ कल बयान करे कि कच्छ एवाई के बारे मे उनकी राय क्या सभीतक वैसी ही है ग्रारवे ग्रपना म्टैंड बदलेगे या नहीं ऋोर यह भी जाएं कि आज जो दिल्ली मे प्रदर्शन हुआ हु उसमे कितने लोग गिरफ्तार हुए हैं। इस सबके वारे मे कोई बयान होना चाहिए।

THE PUBLIC PROVIDENT FUND BALL, 1968—continued

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The time allotted for the Public Provident Fund Bill is one hour Two Members have al-